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Unlock-II Guidelines/Order from Home Department, Government of Sikkim.
30.06.2020

Date: 30-Jun-2020



GOVERNMENT OF SIKKIM
HOME DEPARTMENT
TASHILING SECRETARIAT
GANGTOK

No. 17/Home/2020

Dated: 30/06/2020

ORDER

SUB: MEASURES TO CONTAIN SPREAD OF COVID 19

Whereas, the Union Home Secretary, Government of India, in exercise of powers conferred under section 10(2) (l) of the Disaster Management Act, 2005, had issued Order No. 40-3/2020-DM-I(A) dated 29th June, 2020 conveying guidelines on gradual re-opening (unlocking) of activities;

Therefore, in exercise of the powers conferred under section 22(2) (h) of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee hereby issues fresh **Guidelines for Phased Re-opening (Unlock 2)** which will be effective from 1st July to 31st July, 2020 in the State of Sikkim. The Guidelines are enclosed for strict implementation.

The National Directives for COVID-19 Management (Annexure-I) along with Penal Provisions for Violation of Lockdown Measures (Annexure-II) are circulated for guidance and enforcement.


(S.C. Gupta, IAS)

Chief Secretary

Government of Sikkim

File No. Home/Confdl/119/2020

Enclosure

GOVERNMENT OF SIKKIM
GUIDELINES FOR PHASED RE-OPENING (UNLOCK 2)

In compliance of the Order No 40-3/2020-DM-I(A) dated 29/06/2020 issued by the Ministry of Home Affairs, Government of India regarding extension of lockdown in Containment Zones up to 31st July, 2020 and to reopen prohibited activities in a phased manner in areas outside containment zones.

1. The following activities shall continue to remain prohibited/ closed across the State from 1st July, 2020:

- i. Inter-state transport by all modes *except* with specific permission issued by the concerned District Magistrate.
- ii. All educational, training, coaching institutions etc. *except* online/distance teaching.
- iii. All cinema halls, swimming pools, entertainment parks, theatres, auditoriums, assembly halls and similar places.
- iv. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions and other gatherings.
- v. All religious places/ places of worship shall be closed for public. Religious congregations are strictly prohibited.

2. The following select activities are permitted with restrictions w.e.f. 1st July, 2020:

A. Movement of Persons/Vehicles:

- i. The inter-district and intra-district movement of persons/vehicles shall be allowed, subject to odd-even stipulation and capacity restrictions as under:
 - a. Vehicles bearing registration number ending with odd digit shall be allowed to ply on days having odd dates.
 - b. Vehicles bearing registration number ending with even digit shall be allowed to ply on days having even dates.
 - c. In order to maintain social distancing, small vehicles (vans/cars) shall carry only three passengers; one in the front seat next to the driver and two in the back seat. The contract carriages/luxury taxis/SUVs shall carry only five passengers, one in the front seat next to the driver and two each in the back rows.
- ii. Taxi syndicates, agents and taxi stands shall not be allowed to operate.

- iii. Two wheelers shall be allowed to ply without odd-even stipulation, but without pillion rider.
- iv. The two-wheelers engaged for delivery of food by restaurants/fast food centres/sweet-shops/bakeries shall be allowed to operate between 8.00 AM to 8.30 PM.

B. Movement of persons/vehicles (inter-state);

The following categories of persons shall be allowed to enter the State through either Rangpo or Melli Checkposts:

- (a) Officers/employees of Central/State Government Offices/Banks/PSUs/Companies/Universities and other establishments posted in the offices or projects in State of Sikkim, and their families.
- (b) Persons who are domicile of Sikkim.
- (c) Factory/Project/Construction site staff of Private Companies/Central Government/State Government PSUs/Contractors.

The entry of all above persons shall be subject to the following conditions:

- i. Prior registration on covid-19sikkim.org shall be mandatory.
- ii. All such persons shall be made to undergo quarantine as per Health Department guidelines.
- iii. All must have downloaded *Arogya Setu* app on their mobile phones.

C. Government vehicles:

- i. For Government vehicles, the passes issued by the Home Department shall continue to remain valid during the entire period of extended lockdown. Those Government vehicles which have not been issued passes by the Home Department, shall be allowed to ply as per the odd-even arrangement.
- ii. The passes issued by the Health and Family Welfare Department, Sikkim Police, Forest and Environment Department shall continue to remain valid.
- iii. All drivers and passengers shall wear masks and strictly follow the norms of social distancing. Each vehicle driver shall ensure sanitizers are available in the vehicle for use

iii. Instructions in (ii) above shall apply to all Boards/Corporations/Societies etc under the administrative control of Government departments.


3. **All other activities not covered above will be allowed.**

4. **Measures for well being and safety of persons.**

- i. There shall not be any vehicular movement including private/taxis between 10 PM to 6 AM except for emergency purposes and vehicles on Government duty. District Magistrates shall issue orders under Section 144 of CrPC, for this purpose, and ensure strict compliance.
- ii. Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years, shall stay at home, except for meeting essential requirements and for health purposes, as per the National Directives.

5. **Penal Provisions.**

Any person violating these lockdown measures and the National Directives for COVID-19 Management will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec.188 of the IPC, and Sikkim Public Health and Safety (COVID-19) Regulations, 2020. Extracts of these penal provisions are at Annexure II.


(S.C. Gupta, IAS)
Chief Secretary

D. Movement of commercial vehicles, loading/ unloading of goods/ cargo (both inter and intra State)

- i. Inter-state movement of goods (including hardware and construction materials) shall be allowed for all vehicles including vehicles engaged in private and government projects. However, restriction on interstate movement of light transport vehicles shall continue. All trucks registered outside the State shall return the same day. In the event that they are unable to return the same day, the drivers and helpers shall stay at the transit camps identified by the District Magistrates.
- ii. All goods traffic will be allowed to ply with one driver and one helper in the truck/goods carrier.
- iii. An empty truck/ goods carrier vehicle will be allowed to ply after the delivery of goods, or for pick-up of goods.

E. Commercial and private establishments:

- i. All licensed shops which are standalone shops including vehicle showrooms, auto garages and tyre repair shops, barber shops, spas, salons, (except shops in shopping complexes and multi-brand and single-brand malls) shall remain open with 50% strength of the workers.
- ii. Wearing of masks and strict adherence to social distancing will be mandatory. The markings outside the shops to facilitate this should be ensured. The shops will remain open from 8:00 AM to 6:00 PM
- iii. All hotels/restaurants/fast food centres/sweet-shops/bakeries shall be allowed to operate at 50% of the room/seating capacity. The restaurants/fast food centres/sweet-shops/bakeries shall operate from 8.00 AM to 9.30 PM.
- iv. All commercial establishments shall ensure that social distancing norms are strictly adhered to by all.
- v. Weekly closure of the markets in town areas shall stand restored, as before.

F. Gymnasiums shall be allowed to operate with the condition that the occupancy at any given time is only 50% of the total capacity and the timing shall be from 7 AM to 6 PM.

G. Functioning of Government offices:

- i. Central Government offices shall operate as per the instructions of GOI and with general application of these guidelines with regard to travel/movement.
- ii. For State Government offices, all Secretaries/HoDs and HoOs shall ensure that the offices are operated with 50% staff strength to ensure that all important works are promptly attended to.

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